

तो मैं कहना चाहता हूँ कि इस बीच में जो ऐसे लोग हैं जो कि आगे मुकदमे नहीं ले जा सकें और जिन की गिरदावरियां बलद गईं, उन का क्या होगा, यह एक सोचने वाली बात है। मैं माननीय मंत्री जी से कहना चाहता हूँ कि दिल्ली के किसानों के जीवन में यह एक बहुत महत्वपूर्ण प्रश्न है। एक तरफ तो उन को दिखलाने के लिये कह दिया गया कि हम तुम को भूमिधर बना दिया और वह खुश हो गये, दूसरी तरफ उन के जो अधिकार थे, चाहे आप उन को प्रशासन की गलती समझिये या यह समझिये कि जो जमींदार थे उन की ग्रेग्रोच थी उस के कारण, जो कुछ उन को मिलने वाला था वह उन को नहीं मिला। यह जो गफलत की गई है उस के कारण लोगों को जो कठिनाई, परेशानी और जो हानि हुई है उस का मंत्री महोदय ने कोई हल नहीं बतलाया, कोई समाधान नहीं बतलाया।

जैसा उन्होंने कहा, अगर हाई कोर्ट ने किसानों के खिलाफ फैसला दे दिया तो वे स्वयम् एक विधेयक लायेंगे। अच्छी बात है, विधेयक लाया जाना चाहिये, लेकिन विधेयक लाने के बाद इतना तो जरूर सोचना चाहिये कि जो नुकसान उन किसानों का हुआ है, जो परेशानी उन को हुई, जो कठिनाई उन को भुगतनी पड़ी, उस को जाने भी दिया जाये, किन्तु जो नुकसान हुआ है, उस का हर्जाना दिलाने का भी सरकार को कोई प्रबन्ध करना चाहिये, उस के लिये कोई कदम उठाना चाहिये।

मैं माननीय मंत्री जी के आश्वासन पर विश्वास करता हूँ और मैं समझता हूँ कि वह किसानों को न्याय दिलायेंगे। मुझे इस की पूरी उम्मीद भी है क्योंकि सरकार पहले स्वयम् बिल लाई और उन को अधिकार दिलाया, किन्तु किसी गफलत से वह अधिकार से वंचित हो गये। मैं ने जो आप कह घ्यान आकर्षित किया है, मैं समझता हूँ कि आप सहानुभूतिपूर्वक उस को और देखेंगे और हाई

कोर्ट के फैसले को भी देखेंगे तथा किसानों को जो कठिनाइयां, परेशानियां और जो आर्थिक हानि हुई है और जो जमीन की हानि हुई है उस के सम्बन्ध में उन को संतोष दिलाने की कृपा करेंगे।

Mr. Deputy-Speaker: Does he withdraw the Bill?

Shri Naval Prabhakar: Yes, Sir.

Mr. Deputy-Speaker: Has he the leave of the House to withdraw the Bill?

Some Hon. Members: Yes.

The Bill was, by leave, withdrawn.

16.55 hrs.

THE DELIVERY OF BOOKS AND NEWSPAPERS (PUBLIC LIBRARIES) AMENDMENT BILL

(Amendment of Section 2) by Shri C. K. Bhattacharyya

Shri C. K. Bhattacharyya (Rai-ganj): Mr. Deputy-Speaker, I move:

"That the Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954 be taken into consideration."

Sir, the purpose of this amendment is to insert in clause (a) of section 2 of the Delivery of Books and Newspapers Act of 1954 after the words 'printed or lithographed', the words 'and phonograph discs popularly known as gramophone records'. That is the one material section of my Bill.

In the statement of objects and reasons, I have explained the causes which led me to bring in this Bill. The old records of recitations, speeches and music by Rabindranath Tagore, Mahatma Gandhi, Faiz Khan, R. C. Boral and other illustrious persons and musicians are fast depicting as no copy of these records is preserved. There is no provision in the

[Shri C. K. Bhattacharyya]

existing Act for delivering copies of these records to Government for preservation. These are national treasures and must be protected at all costs from destruction. This Bill seeks to achieve this purpose by making the delivery of gramophone records to the National Library and other public libraries obligatory. That is what I have stated in the *statement of objects and reasons*; that is the long and short of the Bill.

What is done in relation to books now, I want to be done in relation to gramophone records. Certain number of copies of books printed have to be presented to the Government for preservation in different libraries. It is because of this law that we are still able to get copies of old publications in the India Office Library in London but which are lost in India, particularly those publications during the earlier periods of British administration of India which have not been preserved here may be had there. These papers and books have been preserved because there was the law that at least some copies will have to be presented to the India Office Library. Because of this law we are now getting that advantage. I want to apply the same law or make an amendment in the law so that it may apply in the case of gramophone records which I want to be preserved, at least a certain type of these.

17 hrs.

I have been after this subject even before I came to the Parliament. As a newspaperman I got interested in it and when Shri R. R. Diwakar was the Minister of Information and Broadcasting, in the first period of the Independence days, I approached him for making arrangements for preservation of these records in the All India Radio office or library. After that Dr. Keskar came and I requested him that this be done. Till now that has not been done. I have tried

to impress upon them the extreme importance of these materials to be preserved for future generation. In fact, with regard to the valuable materials that we have lost, I would refer to two great orators of India who came from Bengal.

Mr. Deputy-Speaker: You will take more time, I hope.

Shri C. K. Bhattacharyya: Yes, Sir.

Mr. Deputy-Speaker: He may continue on the next day.

11.01 hrs.

PARLIAMENTARY PROCEEDINGS
ON A.I.R.

Shri Inder J. Malhotra (Jammu and Kashmir): Mr. Deputy-Speaker, Sir, many a time the question regarding the coverage of parliamentary proceedings by All India Radio has come up before this House. It is needless to mention the importance of this question which directly concerns this supreme democratic institution in the country. Without any doubt, without any difference of opinion, more especially among the Members of this House, there is the feeling that the coverage done by the All India Radio over the proceedings of this House at present is not only inadequate but falls to a large extent in the standard also.

All India Radio is one of the significant, important and rather a very powerful media through which this House and the work done in this House and what happens within this House can be and is being projected not only to the people in India but to the outside world also. It is with regret that I have to point out that many a time in the past, pleas were made before this Ministry to give adequate coverage to the parliamentary proceedings and also to improve the coverage from the technical point of